

tuition fee vary from one State to another State. The details of fee structure currently prevailing are given in attached statement.

Statement

Fee Ceiling Fixed by States per Annum for Degree Courses in Engineering & Technology

(In Rupees)

S.No.	State	Payment Seats
1.	Andhra Pradesh	26,250
2.	Bihar	27,000
3.	Gujarat	20,000
4.	Kerala	46,828
		35,000 for Govt. self-financing colleges
5.	Maharashtra	32,000
6.	Orissa	29,000
7.	Punjab	44,960 + Rs. 3,700 one time payment
8.	Tamil Nadu	32,500
9.	Madhya Pradesh	37,500 + Additional fee of Rs. 7,500
10.	Karnataka	25,000
11.	Uttar Pradesh	76,000
12.	West Bengal	27,000

Foreign Equity In Shipping Companies

1257. SHRI MADHAVRAO SCINDIA :
SHRI BALRAM SINGH YADAV :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have been considering the question of allowing 100% foreign equity in the shipping companies;

(b) if so, the decision taken in the matter;

(c) the proposals, if any received from foreign investors in this regard; and

(d) the present condition of the shipping industry indicating the number of ships, their tonnage capacity and the facilities available both in public and private sectors for shipping?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) to (c) As per the existing policy of

the Government, foreign equity investment upto 74% is allowed under the automatic approval scheme in shipping sector. However, permission for investment of foreign equity upto 100% is considered on case to case basis.

(d) As on 30.11.1998 shipping industry have 480 vessels aggregating to 6.77 Million Gross Registered Tonne (GRT). Indian shipping industry operates various types of services such as liner, bulk carrier, tanker, passenger etc. The share of the Public Sector Undertaking in over all tonnage is about 46%.

Strike by Crew at Chennai Port

1258. SHRI CHADA SURESH REDDY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether in September, 1998 ships were stranded at Chennai Port due to strike by the crew;

(b) if so, the reasons therefor;

(c) the extent of damage of perishable cargo like vegetables on account of strike; and

(d) the action taken to end such flash strikes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) and (b) Yes, Sir, The mooring crew of the Marine Department of Chennai Port Trust resorted to sudden strike from the third shift (2200 Hrs.) of 30.8.98 demanding introduction of two long shifts posting of 12 hours each instead of 3 shifts of 8 hours and also to increase the manning strength prescribed for each vessel. The management could not agree to the unreasonable demand as it will have repercussion in other areas for the port and also in other Ports in the country.

(c) On account of strike, there was no damage of perishable cargo like vegetables at Chennai Port.

(d) The management always tries to ensure smooth and cordial relations with the Workers through process of negotiations. Two Labour Trustees are appointed by Government to be a part of Management. Provision of Industrial Disputes Act, 1947 apply for Port Labour, however, flash strikes by labour unions can not be ruled out.

Indira Gandhi National Centre for Arts

1259. SHRI SANDIPAN THORAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have recently